PARLIAMENT MATTER
TIME BOUND
BY SPEED POST/E-MAIL

No. H-11016/01/2019-Ad.IV
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs
****

5th Floor, HUDCO Vishala Building,
Bhikaji Cama Place, New Delhi
Dated: 3rd July, 2019

To,
All Principal Chief Commissioners/Principal Directors General,
And Commissioners In-charge in Directorates under
Central Board of Excise and Customs.
Principal CCA, CBEC

Subject- Lok Sabha Un-starred Question No. 1256 for 28.06.2019 asked by Dr. Shashi Tharoor and Dr. Sanjay Jaiswal regarding "Internal Complaints Committee" and (ii) Lok Sabha Un-starred Question No. 6 for 02.02.2018 asked by Shri Lakhan Lal Sahu and Dr. Banshilal Mahato regarding "The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal), Act, 2013 - Request for information - reg.

Sir/Madam,

The undersigned is directed to forward a copy of OM No. H-11016/8/2019-Coord dated 01.07.2019 (copy enclosed) received from Coordination Section forwarding a reference received from Ministry of Women and Child Development on the subject mentioned above and to request you to furnish your comments/information to the Board in the enclosed format in latest by 05.07.2019 by 11:00 am positively on email toppo.xavier@nic.in and amarjit.s@nic.in.

Encl.: As above

(Xavier Toppo)
Under Secretary to the Govt of India
Tel No. 011-26162673

Copy to:

1. DG HRD, Rajendra Place, New Delhi
2. Director General Systems & Data Management for uploading the document on the website of CBEC
3. Under Secretary (Coord.), Department of Revenue - w.r.t OM No. H-11016/8/2019-Coord dated 01.07.2019
4. Under Secretary & Secretary (ICC), Department of Revenue

(Xavier Toppo)
Under Secretary to the Govt of India
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OFFICE MEMORANDUM

Subject: Lok Sabha Un-Starred Question No. 1256 for 28.06.2019 asked by Dr. Shashi Tharoor and Dr. Sanjay Jaiswal regarding "Internal Complaints Committee" and (ii) Lok Sabha Un-Starred Question No. 6 for 02.02.2018 asked by Shri Lakhmanlal Sahu and Dr. Banshilal Mahato regarding "The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal), Act, 2013-Request for Information –Reg.

The undersigned is directed to enclose a copy of O.M No. 8-13/2019-WW dated 28th June, 2019 received from Ministry of Women and Child Development on the above mentioned Parliament Assurance.

2. In this connection, a meeting is scheduled to be held in Ministry of Women and Child Development on 03.07.2019. Addresses are, therefore requested to furnish comments pertaining to their respective Boards/Division on the said matter and are also requested to nominate concerned officer from respective organizations/boards for attending the meeting. The details of nominated officer may be intimated to this office positively by 02.07.2019 (F/N).

Engl: As above.

Chairman, CBID
Chairman, CBIC
Director, ED
Director (NC), Rev. Hqrs.
DS (Admin.), Rev. Hqrs
DS (ST), Rev. Hqrs

Copy to:
Pr. Commissioner (Coord.), CBIC
Commissioner (C&S), CBID
DS (Hqrs.), Rev. Hqrs.

Ms. Rita Mall
Under Secretary

Dr. (Act. IV)
OFFICIAL MEMORANDUM

Subject : (i) Lok Sabha Un-Starred Qa. No.1256 for 28.06.2019 asked by Dr. Shashi Tharoor and Dr. Sanjay Jaiswal regarding “Internal Complaints Committee” and (ii) Lok Sabha Un-Starred Qn. No.6 for 02.02.2018 asked by Shri Lakhman Lal Sahu and Dr. Banshi Lal Mahato regarding The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 - Request for information - Reg.

The undersigned is directed to refer to the Lok Sabha Un. Qn. No.1256 for 28.06.2019 asked by Dr. Shashi Tharoor and Dr. Sanjay Jaiswal regarding “Internal Complaints Committee” and Lok Sabha Un. Qn.No.6 for 02.02.2018 asked by Shri Lakhman Lal Sahu and Dr. Banshi Lal Mahato under the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and to state that both the questions seek information about the constitution of Internal Committees (ICs) and redressal of complaints registered with all the Central Government Ministries/Departments/Institutions and FSUs (copy enclosed). Due to non-availability of the information, assurance has been given to the Lok Sabha. In this regard, Hon'ble Minister, Women and Child Development has desired that the information may be compiled from all concerned within seven days.

2. It is, therefore, requested that concerned officer may kindly be directed to furnish point-wise information to this Ministry at the earliest and not later than 03.07.2019 through hard copy and e-mail. A meeting, in this regard will be scheduled in this Ministry on 03.07.2019. Name and contact details of concerned officer may also kindly be intimated who will be attending the meeting with information.

Encl. : As above

(M. K. Prabhakar)
Under Secretary to Government of India
Tel. : 011-23381970 & 011-23385614
mk.prabhakar@gov.in & shipra.roy60@nic.in

To

The Secretaries of all Ministries/Departments of Government of India
(As per list attached)
Admitted version of Un-Starred Question No. .........

For 28.06.2019

Subject: To explain

(i) Whether all the Central Government departments and PSUs are committed to
implement National Care Commissions (NCC) in the context of a
mothership of the social sector and find the reasons thereof.

(ii) Whether the total amount of reserved
vaccination machines (Biological Compulsory
of department of the Central Government
before the respective CICs since 2013.

(iii) Whether it is true that NCC have
not finalized the investigation reports
within the legally prescribed period
and if so, the details thereof and
what is the status of such pending cases.

(iv) Whether the action taken or being taken
against such CICs of Central Government
departments that had failed to submit their
investigation reports within the
mandated period.

(v) Whether the number of
employees of
Central Government departments that
have been convicted inlavement of
crimes, as mentioned, since 2013.

(vi) Whether the number of
employees of
the government of the Punjab,
(Punishment, Prevention, and Ratification
Act 2013) and if so, the details of
Higher Courts and if not, the reasons thereof.

After the draft reply is finally approved by the Minister of Women and Child Development
through MOS (WCD), 5OF/5/5/200 & PPSS/5/5/15, attached to the Bureau Heads are requested to
transmit the fair copy of the Questions and Answers by E-mail as an attachment to (i) Parliament Unit
mpwcd.of@nic.in and (ii) Hindi Unit - ghindl.wcd@nic.in. The file of Starred Parliament Question
should be submitted for approval within stipulated time i.e., before 25.06.2019 at 11:00 AM.

(Sanchit Kumar)
Parliament Assistant
Tel: 23134468 / Email - pqwcd@nic.in
Dated: 22.06.2019
Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) Whether all the Central Government Departments and PSUs have constituted Internal Complaints Committees (ICCs) to prevent sexual harassment at Workplace. If so, the details thereof and if not, the reasons therefor;

(b) The total number of sexual harassment complaints filed by employees of departments of the Central Governments before the respective ICCs since 2013;

(c) Whether it is true that ICCs have not completed the investigation into such complaints within the statutorily mandated period and if so, the details thereof along with the number of such pending cases;

(d) The action taken or being taken against such ICCs of Central Government/departments that have failed to submit their investigation reports within statutorily mandated period.

(e) The number of employees of Central Government/departments officials that have been suspended or dismissed on charges of sexual harassment, since 2013 and

(f) Whether the judiciary falls under the purview of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and if so, the details of ICCs in Higher Courts and if not the reasons therefor?
Complainants of Sexual Harassment

Shri LAXMI LAL RAI
Dr. BANSILAL MAHATI
will be the Minister of WOMEN AND CHILD DEVELOPMENT
Shri Mansukh LAL SIRDAR
Shri SACHIN PARSAD JOSHI
be pleased to state:
(1) the number of complaints of sexual harassment filed by female employees in all the Ministries/Departments of the Government during each of the last three years and the current year, Ministry/Institution-wise;
(2) the details of such complaints and the status of their disposal;
(3) whether a large number of fake complaints are being filed by female employees to get undue benefit; and
(4) as the details thereof:

After the draft reply is finally approved by the Minister of State in the Ministry of Women and Child Development, SO/AD/US/OD & PPS/PPS attached to the Bureau Heads are requested to transmit the final copy of the Questions and Answers by E-mail as an attachment to
(1) Parliament Unit - pmwcd@nic.in & ssparliament6@gmail.com and
(2) Hindi Unit - olhindi.wcd@nic.in. As per direction of the Minister of State in the Ministry of Women and Child Development, the file (Noting Part and Draft) of Un-Starred Parliament Question should be submitted in Hindi for approval.

Sanchit Kumar
Parliament Assistant

5(c,85)

DS(5/2)
Complaints of Sexual harassment

6. SHRI LAKHAN LAL SAHU: 
   DR. BANSHILAL MAHATO:

Will the Minister of WOMEN AND CHILD DEVELOPMENT? be pleased to state:

(a) The number of complaints of sexual harassment filed by female employees in all the Ministries/Departments of the Government during each of the last three years and the current year, Ministry/Institution-wise;

(b) The details of such complaints and the status of their disposal;

(c) Whether a large number of fake complaints are being filed by female employees to get undue benefit; and

(d) If so, the details thereof?